F. No. 354/17/2018-TRU

Government of India
Ministry of Finance
Department of Revenue
Tax research Unit

Room No. 146G, North Block, New Delhi, 1st March 2018

To,

The Principal Chief Commissioners/ Chief Commissioners/ Principal Commissioners/ Commissioner of Central Tax (All) /

The Principal Director Generals/Director Generals (All)

Madam/Sir,

Subject: Clarifications regarding GST in respect of certain services

I am directed to issue clarification with regard to the following issues as approved by the Fitment Committee to the GST Council in its meeting held on 9th, 10th and 13th January 2018:-

S.	Issue	Clarification
No.		
1.	Whether activity of bus body	In the case of bus body building there is supply of
	building, is a supply of goods	goods and services. Thus, classification of this
	or services?	composite supply, as goods or service would depend
		on which supply is the principal supply which may be
		determined on the basis of facts and circumstances of
		each case.
2.	Whether retreading of tyres	In retreading of tyres, which is a composite supply, the
	is a supply of goods or	pre-dominant element is the process of retreading
	services?	which is a supply of service. Rubber used for
		retreading is an ancillary supply. Which part of a
		composite supply is the principal supply, must be
		determined keeping in view the nature of the supply
		involved. Value may be one of the guiding factors in
		this determination, but not the sole factor. The primary
		question that should be asked is what is the essential
		nature of the composite supply and which element of

the supply imparts that essential nature to the composite supply. Supply of retreaded tyres, where the old tyres belong to the supplier of retreaded tyres, is a supply of goods (retreaded tyres under heading 4012 of the Customs Tariff attracting GST @ 28%) 3. Whether **Priority** Sector In Reserve Bank of India FAQ on PSLC, it has been Lending Certificates mentioned that PSLC may be construed to be in the (PSLCs) are outside the nature of goods, dealing in which has been notified as a permissible activity under section 6(1) of the purview of **GST** and Banking Regulation Act, 1949 vide Government of therefore not taxable? India notification dated 4th February, 2016. PSLC are not securities. PSLC are akin to freely tradeable duty scrips, Renewable Energy Certificates, REP license or replenishment license, which attracted VAT. In GST there is no exemption to trading in PSLCs. Thus, PSLCs are taxable as goods at standard rate of 18% under the residuary S. No. 453 of Schedule III of notification No. 1/2017-Central Tax(Rate). GST payable on the certificates would be available as ITC to the bank buying the certificates. 4. (1) Whether the activities (1) Service by way of transmission or distribution of carried by **DISCOMS** electricity by an electricity transmission or distribution against recovery of charges utility is exempt from GST under notification No. from consumers under State 12/2017- CT (R), Sl. No. 25. The other services such Electricity Act are exempt as, from GST? i. Application fee for releasing connection of electricity; ii. Rental Charges against metering equipment; (2) Whether the guarantee provided iii. Testing fee for meters/ transformers, by State Government to state owned capacitors etc.; companies iv. Labour charges from customers for shifting against of meters or shifting of service lines;

guarantee	commission,	is	v. charges for duplicate bill;
taxable un	der GST?		provided by DISCOMS to consumer are taxable.
			(2) The service provided by Central Government/State
			Government to any business entity including PSUs by
			way of guaranteeing the loans taken by them from
			financial institutions against consideration in any form
			including Guarantee Commission is taxable.

2. Difficulty if any, in the implementation of this circular may be brought to the notice of the Board.